

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 125**  
**(IB)-477(PB)/2017**

**IN THE MATTER OF:**

Au Small Finance Bank Ltd. .... Applicant/petitioner  
Vs.

Prabhu Shanti Real Estate Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 26.11.2019**

**Coram:**

**SH. AJAY KUMAR VATSAVAYI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the respondent Mr. Abhishek Anand, Mr. Rahul Shukla, Advs. for RP  
Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Aashish  
Khattar, Advs. for Ex.-management  
For the home-buyers Mr. Balvinder Ralhan, Adv. in CA-35/2019

**ORDER**

**CA-2502(PB)/2019:-**

The present application has been filed by the Ex.-director/promoter of the corporate debtor under Section 60(5) of the Code seeking status quo of CIRP, on the ground that the Government is about to issue/frame a Scheme for affordable and middle income housing projects like the corporate debtor company.

Learned counsel for the Resolution Professional states that the present application is pre-mature as no scheme yet been

*v. s. anand*

issued by the Government, which is not disputed by the learned counsel for the applicant.

Accordingly, we find no merit in the present application, at this stage and accordingly, the same is dismissed.

**CA-2625(PB)/2019:-**

Notice of the application.

Learned counsel for the RP accepts notice. A copy of the application shall be handed over to him during the course of the day. Reply, if any, be filed within a week with a copy in advance to the counsel for the applicant.

List on 13.12.2019.

— Sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

26.11.2019  
Aarti Makker

— Sd —

**(AJAY KUMAR VATSAVAYI)**  
**MEMBER (JUDICIAL)**